

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 602
CAA-95/ND/2021

IN THE MATTER OF:

**M/s. Jade E Services Pvt. Ltd. and
M/s. Flipkart Internet Pvt. Ltd.**

...APPLICANT

Section

U/s 230-232(2nd Motion)

**Order delivered on 06.06.2024
HYBRID HEARING (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Applicant

:Mr. Arijit Prasad, Sr. Adv. and
Mr. Ravi Sharma, Adv.,
Mr. Ankita Singh Adv
Mr. Deepak Kumar Adv
Mr. Indrajit Prasad Adv

For the RD

:Ms. Shankari Mishra Adv.

For the OL

:Mr. Kartikeya Asthana, Adv

For the Income Tax Department

:Mr. Sanjay Kumar and Mr.
Easha; Standing Counsels

ORDER

Ld. counsel for the Petitioner is present. Ld. counsel for the RD is present and submitted that they have filed their report and have some observations and need to argue the matter. Ld. counsel for the Income Tax Department is also present and submitted that they are also having some objections and need to argue the matter. Ld. counsel for the Petitioner submitted that they have filed an undertaking on behalf of the transferee company for paying any liability of the transferor company. Ld. counsel for the OL is present and submitted that they have filed their report and have no objections. List the matter for consideration on **25.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)